

ITEM NO.9

Virtual Court 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 559/2020

VISHWA BHADRA PUJARI PUROHIT MAHASANGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.54129/2020-EXEMPTION FROM FILING O.T. and IA No.54990/2020-INTERVENTION/IMPLEADMENT and IA No.54131/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT )

Date : 10-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Dr. Rajeev Dhavan, Sr. Adv.  
Mr. Ejaz Maqbool, AOR  
Mr. Shahid Nadeem, Adv.  
Ms. Akriti Chaubey, Adv.  
Ms. Aishwarya Sarkar, Adv.

UPON perusing papers the Court made the following  
O R D E R

In view of the letter circulated by Advocate-on-Record for the petitioners seeking adjournment on account of personal difficulty, put up after four weeks.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR